

IN THE NATIONAL COMPANY LAW TRIBUNAL
SPECIAL BENCH, BENGALURU

(Through web-based Video Conferencing mode)

ITEM No.08
I.A. No.68/2024 in
CP (IB) No.215/BB/2019

IN THE MATTER OF:

Reddarow Communications	...	Petitioner
Vs.		
M/s. Veracious Builders & Developers Pvt. Ltd.	...	Respondent

Order under Section 9 of Insolvency & Bankruptcy Code, 2016

Order delivered on: 09.02.2024

CORAM:

JUSTICE (RETD.) T. KRISHNAVALLI
HON'BLE MEMBER (JUDICIAL)

SHRI MANOJ KUMAR DUBEY
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Liquidator/Applicant in IA 68/2024 : Ms. Aishwarya Prasad

ORDER

I.A. No.68 of 2024

1. The present Application has been filed by the Liquidator seeking to take on record the 16th Progress Report for the period from 01.10.2023 to 31.12.2023.
2. Heard Ld. Counsel for the Applicant/Liquidator.
3. In the circumstances, and for the reasons mentioned in the Application, the instant I.A. is hereby allowed by taking on record the 16th Progress Report for the period from 01.10.2023 to 31.12.2023.
4. Accordingly, **I.A. No.68 of 2024 is disposed of.**

Sd/-
MANOJ KUMAR DUBEY
MEMBER (TECHNICAL)

Puja

Sd/-
T. KRISHNAVALLI
MEMBER (JUDICIAL)